

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 30th July, 1975.

NOTIFICATION  
INCOME TAX

NO.997(F.No.404/116/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri P.Ramasethu and N.A. Kazi who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of S/Shri A.Radhakrishnan and V.P. Raichur made under Notification Nos. 464(F.No.404/15/73-ITCC) dated 10th September, 1973 and 118(F.No.404/232/72-ITCC) dated the 20th June, 1972 respectively are hereby cancelled with effect from the date the officers in paragraph 1 take over charge as Tax Recovery Officers.

3. This Notification shall come into force with effect from the date the officers in paragraph 1 take over as Tax Recovery Officers.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.997(F.No.404/116/75-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Director, DI(O&MS), Mata Sundari Lane, New Delhi(5 copies).
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi(25 copies)
6. The Chief Secretary, Govt. of Maharashtra, Bombay.
7. The Accountant General, Maharashtra, Bombay.
8. Shri P.H. Ramchandani, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's Office.
10. Guard File.
11. Bulletin Section (5 copies).
12. The Commissioner of Income-tax, Bombay City I, Bombay.



(A.G. Saha)

for Deputy Secretary to the Govt. of India